

**Open Court**

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD

(This the 27<sup>th</sup> Day of February, 2019)

Present:

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

**Original Application No.330/00081/2018**  
(U/S 19, Administrative Tribunal Act, 1985)

Udham Singh S/o Late Ratan Pal Singh, R/o Village & Post Bhensh,  
District Bijnor.

..... **Applicant**

**By Advocate:** **Shri Vindeshwari Prasad**

Versus

1. Union of India through Secretary, Ministry of Communication,  
New Delhi.
2. Chief Post Master General Luckow.
3. Post Master General Bareilly Region Bareilly.
4. Superintendent Post Office (SPOs) Bijnor Division, Bijnor.

..... **Respondents**

**By Advocate:** **Shri V.K. Pandey**

**O R D E R**

None for the applicant and Shri V.K Pandey, learned counsel  
for the respondents.

2. Learned counsel for the respondents submitted that he has  
been informed by the learned counsel for the applicant that O.A.  
has become infructuous and as such the O.A. being dismissed.
3. In view of the statement of learned counsel for the  
respondents, the O.A. is dismissed as having become infructuous.  
No costs.

4. Registry is directed to send the copy of this order to counsel for the applicant.

**(Rakesh Sagar Jain)**

Member (J)

Manish/-